

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.12721 of 2018

(Arising out of OIA-BHV-EXCUS-000-APP-189-194-2018-19 dated 27/07/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Shri Bharat Manharbhai Sheth

.....Appellant

Plot No. 619, B-2, Geeta Chowk, Jain Derasar Road,
Bhavnagar, Gujarat

VERSUS

C.C.E. & S.T.-Bhavnagar

.....Respondent

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

APPEARANCE:

None appeared for the Appellant

Shri Vinod Lukose, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10005 /2021

DATE OF HEARING: 07.01.2021

DATE OF DECISION:07.01.2021

RAJU

This is an application for withdrawal of appeal on the ground that the matter has been settled under the "SVLDR (Sabka Vishwas Legacy Dispute Resolution) Scheme". Annexure 1 & Annexure 4 has been placed on record and verified by learned authorized representative.

2. In view of above, the application for withdrawal of appeal is allowed.
Appeal is dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

Mehul